

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 648/GT/2025

Date: 4th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff of Singrauli STPS (2000 MW) for the 2019-24 period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

- a) *Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land has been adjusted for tariff purpose.*
- b) *Furnish Auditor certified Form-J and Form-S.*
- c) *The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- d) *Following additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Regulation	Query
Starter Ash Dyke(S-2 Lagoon)	25(1)(a)	Justification for variation in cost claimed against cost in AT award.
Biomass gasifier	26(1)(b)	Savings envisaged in fuel as a result of the installation of said Biomass gasifier.
ESP (Renovation & Retrofitting)	26(1)(b)	a) 5-year pre and post implementation level of emissions of particulate matter, and the scope of work carried out under ESP Renovation and retrofitting.

		b) Reason for not claiming under Special Allowance
Capitalization of 'Leasehold/Freehold land	26(1)(b) with Regulation 76	Copy of lease agreement or any other relevant document supporting the claim.

- e) *Details of the revenue earned from the sale of fly ash (excluding transportation charges if any paid by the Petitioner) along with a copy of accounts, duly certified by the auditor.*
- f) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form 13 without any adjustment needs to be furnished.*
- g) *Furnish copy of Assessment Orders and ITR for the FY 2019-20 to FY 2023-24.*
- h) *Month-wise, GCV of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and Total Moisture' of sampling taken in terms of Regulation 3(31) of 2019 Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.*
- i) *In terms of Regulation 3(6) of the 2019 Tariff Regulations, the Petitioner shall submit auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the periods, along with a copy of all actual bills raised by the coal companies.*
- j) *Provide excel formulae linked Form-15 and Form-15A.*
- k) *Details of expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 28(3) of 2019 Tariff Regulations.*
- l) *Furnish documents/ information such as assessment of security requirement and estimated expenses, agreement with CISF for deployment of personnel for security expenses claimed for the Generating Station.*
- m) *Provide actual PLF of the plant for the period FY 2019-20 to FY 2023-24. Resubmit Form-19 with actual PLF for calculation of water charges.*
- n) *Provide details of actual water consumption including bifurcation of the water consumption in main plant and others (such as township, solar plant, etc.) and supporting document with respect to the rate of water charges along with supporting documents.*
- o) *Provide details of utilization of ash during 2019-24. Also confirm if the Income from sales of Ash was nil as per Form-3B.*
- p) *Provide details regarding award of ash transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.*

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course, for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Parties